

OUT TODAY

ITEM NO.31

COURT NO.11

SECTION XI

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS****Petition(s) for Special Leave to Appeal (C) No(s). 24027-24028/2019****(Arising out of impugned final judgment and order dated 05-07-2019 in MS No. 6088/2009 and order dated 16-09-2019 in MS No. 6088/2009 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)****M/S UNITED SPIRITS LTD.****Petitioner(s)****VERSUS****MANAGING DIRECTOR****PAKSHIMANCHAL VIDYUT VITRAN NIGAM LTD. & ANR. Respondent(s)****(FOR ADMISSION and I.R. and IA No.152407/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.152410/2019-EXEMPTION FROM FILING O.T. and IA No.152412/2019-PERMISSION TO FILE LENGTHY LIST OF DATES)****Date : 04-10-2019 These petitions were called on for hearing today.****CORAM :****HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH****For Petitioner(s) Mr. Parag Tripathi, Sr. Adv.
Mr. Rakesh Khanna, Sr. Adv.
Mr. Niraj Gupta, AOR
Ms. Anshu Gupta, Adv,
Mr. Gaurav Kumar, Adv.****For Respondent(s) Mr. Pradeep Misra, AOR
Mr. Manoj Kr. Sharma, Adv.****UPON hearing the counsel the Court made the following
O R D E R****Application for exemption from filing c/c of the impugned judgment is allowed.****Application for exemption from filing O.T. is allowed.****Application for permission to file lengthy list of dates is allowed.**

Issue notice.

Mr. Pradeep Misra, learned counsel accepts notice on behalf of respondents.

Counter affidavit be filed within four weeks.

Rejoinder be filed within two weeks thereafter.

List after eight weeks.

In the meantime, there shall be stay of operation of the impugned order(s).

Learned counsel for petitioner states that yesterday the electricity was disconnected, knowing fully well that the matter is pending consideration before this Court.

We direct electricity reconnection forthwith.

Order dasti today.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER